

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

RPL SOLAR POWER PRIVATE LIMITED OPERATING IN THE BUSINESS OF GENERATING, TRANSMITTING, DISTRIBUTING, AND DEALING IN VARIOUS FORMS OF RENEWABLE AND CONVENTIONAL ENERGY AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RPL Solar Power Private Limited CIN: U40109MH2015PTC267777 PAN: AAHCR4419A
2.	Address of the registered office	Regd. Office: Raheja Point Wing B, 7th Floor, Nehru Rd. Nr Shamrao Vithal Bank, Vakola, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	<i>No Fixed Asset available with Corporate Debtor</i>
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at rplsolarpower.ibc@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at rplsolarpower.ibc@gmail.com
10.	Last date for receipt of expression of interest	07-02-2025
11.	Date of issue of provisional list of prospective resolution applicants	17-02-2025
12.	Last date for submission of objections to provisional list	22-02-2025
13.	Date of issue of final list of prospective resolution applicants	04-03-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09-03-2025
15.	Last date for submission of resolution plans	08-04-2025
16.	Process email id to submit Expression of Interest	rplsolarpower.ibc@gmail.com

S/d-

IPE- NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - **Mr. Mohit Bipinchandra Adatiya**
Appointed as Resolution Professional
In the matter of RPL Solar Power Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA validity up to: 31.12.2025

Communication Address: 10th Floor, 1003, Zion Z1,
Ramdas Road, Near Avalon Hotel,
Thaltej, Ahmadabad– 380059, Gujarat

Email for Correspondence -rplsolarpower.ibc@gmail.com , camohitadatiya@gmail.com

Date: 23rd January 2025

Place: Junagadh

(... Continued from previous page)

(b) The price per share of our Company based on the secondary sale / acquisition of shares (equity / convertible securities).

The price per share of Issuer Company based on secondary sale / acquisition of shares (equity/convertible securities), where promoter / promoter group entities or shareholder(s) selling shares through offer for sale in IPO or shareholder(s) having the right to nominate director(s) in the Board of the Issuer Company are a party to the transaction (excluding gifts), during the 18 months preceding the date of filing of the DRHP / RHP where either acquisition or sale is equal to or more than 5 per cent of the fully diluted paid-up share capital of the Issuer Company (calculated based on the pre-issue capital before such transaction/s and excluding employee stock options granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days.

There have been no secondary sale/acquisitions of Equity Shares or any convertible securities, where our Promoters, members of our Promoter Group or Shareholder(s) having the right to nominate director(s) in the Board of Directors of the Company are a party to the transaction (excluding gifts), during the 18 months preceding the date of this prospectus, where either acquisition or sale is equal to or more than 5% of the fully diluted paid up share capital of the Company (calculated based on the pre-issue capital before such transaction(s) and excluding ESOPs granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days.

(c) Weighted average cost of acquisition, floor price and cap price

Type of Transactions	Weighted average cost of acquisition (₹ per Equity Share)	Floor Price (₹ 85)*	Cap Price (₹ 90)*
Weighted average cost of acquisition for last 18 months for primary / new issue of shares (equity/ convertible securities), excluding shares issued under ESOP 2018 and issuance of bonus shares, during the 18 months preceding the date of this certificate, where such issuance is equal to or more than five per cent of the fully diluted paid-up share capital of our Company (calculated based on the pre-issue capital before such transaction/s and excluding employee stock options granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days	32.00	2.66	2.82
Weighted average cost of acquisition for last 18 months for secondary sale / acquisition of shares (equity/convertible securities), where our Promoters or Promoter Group entities or shareholder(s) having the right to nominate director(s) in our Board are a party to the transaction (excluding gifts), during the 18 months preceding the date of this certificate, where either acquisition or sale is equal to or more than five per cent of the fully diluted paid-up share capital of our Company (calculated based on the pre-issue capital before such transaction/s and excluding employee stock options granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days	64.00	1.33 times	1.41 times

*To be updated after finalization of issue price

(d) Explanation for Issue Price / Cap Price being 90 price of weighted average cost of acquisition of primary issuance price / secondary transaction price of Equity Shares (set out in 5 above) along with our Company's key performance indicators and financial ratios for the period ended on September 30, 2024 and for the Financial Years ended March 31, 2024, 2023 and 2022.

(e) Explanation for Issue Price / Cap Price being 90 price of weighted average cost of acquisition of primary issuance price / secondary transaction price of Equity Shares (set out in 5 above) in view of the external factors which may have influenced the pricing of the Issue.

Planning and implementation of irrigation projects to enhance physical access of water on farms lies in the domain of the state governments while central government provides technical and financial assistance for the identified irrigation projects to supplement their efforts under its ongoing schemes. The quantum of central grants released

to the states from 2016 to 2023 under different components of PMKSY include:

- Rs. 18,727.78 crore (~US\$ 2.25 billion) under Accelerated Irrigation Benefit Programme (AIBP), which focuses on the simultaneous implementation of Command Area Development (CAD) and Water Management (WM) initiatives.
- Rs. 4,010.32 crore (~US\$ 481.7 million) under Har Khet Ko Pani initiative, which involves the surface minor irrigation and repair, renovation, and restoration of water bodies.
- Rs. 764.89 crore (~US\$ 91.9 million) for the promotion of groundwater development.
- Rs. 18,714.69 crore (US\$ 2.24 billion) under the Per Drop More Crop component, focusing on efficient water usage in agriculture.
- Rs. 9,559.07 crore (~US\$ 1.15 billion) under the watershed development component, essential for sustainable water resource management.

According to the Economic Survey 2019-20, micro-irrigation had proven to be a technology that gained popularity among farmers in India. A stronger push and appropriate fund allocation towards the Pradhan Mantri Krishi Sinchayee Yojana has helped the government achieve a coverage of 84.45 lakh hectares under the micro irrigation and 10.52 lakh hectares under other interventions (SWMA) during 2015-2023. Additionally, the government has also set up an online portal for the entire process execution and visibility, encouraging more investments by prospective competitors.

(Source: <https://www.ibef.org/government-schemes/pradhan-mantri-krishi-sinchayee-yojana>)

One of the initiatives by the Government of India's Ministry for Heavy Industries & Public Enterprises is SAMARTH Udyog Bharat 4.0, or SAMARTH Advanced Manufacturing and Rapid Transformation Hubs. This is expected to increase competitiveness of the manufacturing sector in the capital goods market. With impetus on developing industrial corridors and smart cities, the Government aims to ensure holistic development of the nation.

The corridors would further assist in integrating, monitoring, and developing a conducive environment for the industrial development and will promote advance practices in manufacturing.

(Source: <https://www.ibef.org/industry/manufacturing-sector-india>)

Our company was honoured as one of the "Top 10 Irrigation Equipment Manufacturers - 2024" by Industry Outlook. Since our inception in 2017, we have grown significantly from starting with just two machines for pipe manufacturing. We now operate 10 production lines with a total installed capacity of 11,500 M.TPA. and have expanded our product range to include MDPE, LLDPE, Sprinkler Pipes, and more.

We distribute our products to both wholesalers and retailers. Additionally, we supply pipes for government projects through authorised contractors involved in local, state or federal development scheme. Also, we supply pipes to farmers in terms of farmer welfare policies launched by Central or State Government.

We have a dedicated in-house testing facility to ensure our products adhere to stringent quality standards. Additionally, in case of supply to any government project or under some welfare policy to farmers, we are required to get our products tested from third party laboratories. These agencies include the Central Institute of Petrochemicals Engineering & Technology (CIPT), SGS, Bureau Veritas, Dr. Amin Controllers Pvt. Ltd., Rail India Technical and Economic Service, and Certification Engineers International Limited (CEIL). This verification process is a mandatory requirement set by the government.

Our pipes are engineered to meet a wide range of applications, including irrigation, potable water supply, sewerage, and drainage systems. They are also well-suited for boreholes and tube wells for underground water extraction. Furthermore, our pipes support infrastructure projects such as the installation of long-distance electrical cables and optical fibers.

The Issue Price is [●] times of the Face Value of the Equity Shares.

The Issue Price of [●] has been determined by our Company in consultation with the BRLMs, on the basis of market demand from investors for Equity Shares, as determined through the Book Building Process, and is justified in view of the above qualitative and quantitative parameters. Investors should read the above-mentioned information along with "Risk Factors", "Business Overview", "Management Discussion and Analysis of Financial Position and Results of Operations" and "Restated Financial Information" on pages 21, 92, 190 and 147, respectively, to have a more informed view. The trading price of the Equity Shares could decline due to the factors mentioned in the "Risk Factors" and you may lose all or part of your investments.

ANCHOR INVESTOR BIDDING DATE: TUESDAY, JANUARY 28, 2025*

BID/ISSUE OPENS ON: WEDNESDAY, JANUARY 29, 2025

BID/ISSUE CLOSES ON: FRIDAY, JANUARY 31, 2025#

BID/ISSUE PROGRAMME

* Our, in consultation with the BRLMs, may consider participation by Anchor Investors, in accordance with the SEBI ICDR Regulations. The Anchor Investor Bidding Date shall be one Working Day prior to the Bid/ Company Offer Opening Date.

UPI mandate end time and date shall be at 5.00 pm on Bid / Issue Closing Date on Friday, January 31, 2025#.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid / Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid / Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchange, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

This Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 229 of the SEBI ICDR Regulations and in compliance with Regulation 253 of the SEBI ICDR Regulations wherein not more than 10.00% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"). Further, 5.00% of the QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than

15.00% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors and not less than 35.00% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders are required to participate in the Issue by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI mechanism, as the case may be, to the extent of respective Bid Amounts. For details, see "Issue Procedure" on page 248 of the RHP.

Bidders / Applicants should ensure that DP ID, PAN and Client ID and UPI ID (for RIBs bidding through the UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN and Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidder/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID as provided in the Bid cum Application Form, the Bidders/Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to an Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

ASBA*

Simple, safe, smart way of Application!!!!

*Applications supported by blocked amount (ASBA) is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA below.

Mandatory in Public offers. No cheque will be accepted.



UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹ 500,000 applying through Registered Brokers, Syndicate, CDPs & RTAs. UPI-Now mandatory in ASBA for Retail Individual Bidders ("RIBs") applying through Registered Brokers, DP's & RTA. RIBs also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account.

Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021.

*ASBA has to be available by all the investors. UPI may be available by Retail Individual Bidders.

For details on the ASBA and UPI process, please refer to the details given in ASBA Form & abridged prospectus and also please refer to the section "Issue Procedure" beginning on page 248 of the RHP. The process is also available on the website of AIBI and Stock Exchange in the General Information Document. ASBA Forms can be downloaded from the BSE Limited ("BSE") and can be obtained from the list of banks that is displaying on website of SEBI at www.sebi.gov.in. List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. For the list of UPI Apps and Banks live on IPO, please refer to the link: www.sebi.gov.in. ICICI Bank Limited has been appointed as Sponsor Bank for the issue in accordance with the requirements of the SEBI Circular dated November 1, 2018, as amended. For UPI related queries, investors can contact NPCI at the toll-free number: 18001201740 and mail id: ipo.upi@npci.org.in

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see "History and Certain Corporate Matters" on page 125 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 295 of the RHP.

LIABILITY OF MEMBERS OF THE COMPANY: The Liability of the members of the Company is Limited

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The authorised share capital of the Company is 12,00,00,000/- consisting of 1,20,00,000 Equity shares of ₹ 10/- each. The issued, subscribed, and paid-up share capital of the Company before the Issue is ₹ 7,89,75,000 divided into 78,97,500 Equity Shares of ₹ 10 each. For details of the Capital Structure, see chapter titled "Capital Structure" beginning on page 53 of the RHP.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed by them at the time of signing of the Memorandum of Association of our Company: Harsh Malpani - 5000 Equity Shares, Mohit Malpani - 5000 Equity Shares aggregating to 10,000 Equity Shares of ₹ 10 each.

LISTING: The Equity Shares issued through the Red Herring Prospectus are proposed to be listed on the SME Platform of BSE Limited ("BSE") in terms of the Chapter IX of the SEBI (ICDR) Regulations, as amended from time to time. Our Company has received an approval letter dated December 24, 2024, from BSE for using its name in the Offer

Document for listing of our shares on the SME Platform of BSE. For the purpose of this Issue, the Designated Stock Exchange will be the BSE Limited ("BSE").

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): Since the issue is being made in terms of chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus has been filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 226 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE should not in any way be deemed of construed that the Offer Document has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 229 of the RHP for the full text of the Disclaimer Clause of BSE.

GENERAL RISK: Investments in Equity and Equity related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Red Herring Prospectus. Specific attention of the investors is invited to the section "Risk Factors" beginning on page 21 of the RHP.

BOOK RUNNING LEAD MANAGERS



INTERACTIVE FINANCIAL SERVICES LIMITED

Address: Office No. 508, Fifth Floor, Priviera, Nehru Nagar, Ahmedabad-380 015, Gujarat, India
Telephone: 079 4908 8019 | Mobile: +91-9898055647 | Web Site: www.ifnservices.in
Email: mbd@ifnservices.in | Investor Grievance Email: info@ifnservices.in
Contact Person: Mr. Pradip Sandhir
SEBI Reg. No.: INM000012856 | CIN: L65910GJ1994PLC023393



BIGSHARE SERVICES PRIVATE LIMITED

Address: Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400093
Tel No.: 022-62638200 | Fax: 022-62638299 | Website: www.bigshareonline.com
E-Mail: ipo@bigshareonline.com | Investor Grievance Email: investor@bigshareonline.com
Contact Person: Vinayak Morbale
SEBI Reg. No.: INR00001385 | CIN: U99999MH1994PTC076534



COMPANY SECRETARY AND COMPLIANCE OFFICER

Harimor Patidar

MALPANI PIPES AND FITTINGS LIMITED
Registered Office: 65-A, Sector B Industrial Area, Ratlam- 457001, Madhya Pradesh, India | Mobile No: 07412-260707
Website: www.malpanipipes.com | E-mail: pipes@malpanipipes.com

Investors can contact the Company Secretary and Compliance Officer, BRLMs or the Registrar to the Issue in case of any pre-Issue or post Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode.

AVAILABILITY OF RHP: Investors should note that investment in Equity Shares involves a high degree of risk and investors are advised to refer to the Red Herring Prospectus and the Risk Factor contained therein, before applying in the Issue. Full copy of the Red Herring Prospectus shall be available at the website of Stock Exchange www.bseindia.com, the website of Book Running Lead Managers www.ifnservices.in and from the Registered Office of the Company.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Malpani Pipes And Fittings Limited (Telephone: 07412-260707) BRLM: Interactive Financial Services Limited (Telephone: 079-26464676; (M): 7069022321), Registered Brokers, RTA and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the websites of, BSE Limited (www.bseindia.com) and the designated branches of SCSBs, the list of which is available at websites of the Stock Exchange and SEBI.

SYNDICATE MEMBER: MNM Stock Broking Private Limited

BANKERS TO THE ISSUE/ SPONSOR BANK / ESCROW COLLECTION BANK / PUBLIC ISSUE BANK / REFUND BANK: ICICI Bank Limited

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: Ratlam

Date: January 23, 2025

MALPANI PIPES AND FITTINGS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the RHP with Registrar of Companies, Gwalior on January 21, 2025. The RHP shall be available on the website of the BRLMs to the issue at www.ifnservices.in and websites of BSE Limited i.e. www.bseindia.com. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 21 of the RHP. Potential investors should not rely on the RHP for making any investment decision.

The Equity Shares offered in the issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and any applicable U.S. state securities laws. There will be no public offering in the United States and the securities being offered in this announcement are not being offered or sold in the United States.

NOTICE

Notice is hereby given that the share certificates no. 276105 for 150 shares bearing distinctive no. 144965040 to 144965189, under folio number 75450681 standing in the names of **Soni Sethi in the books of LARSEN & TOUBRO LTD.,** has/have been lost/misplaced/destroyed and the advertiser has/have applied to the company for issue of duplicate share certificates in lieu thereof. Any person who has/have claim on the said shares should lodge such claim with the company's registrars and transfer agents viz Kfin Technologies Private Limited, selenium tower b, plot no: 31-32 Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares. Date : 23/01/2025. Names of the shareholders Place : Mumbai. **Soni Sethi**



No.1, Kanpur Road, Prayagraj- 211001

CIN: L26101UP1971PLC003491 Email: akd@triveniglassttd.com Website: www.triveniglassttd.com

Tel: 0532-2407325

Standalone Statement of Un Audited financial results for the Quarter ended 31st December, 2024

Particulars	Rs.in Lakhs		
	For the Quarter ended 31.12.2024	For the Quarter ended 31.12.2023	For the Year ended 31.03.2024
	Un Audited	Un-Audited	Audited
1. Total Income from operations	75.19	76.16	456.48
2. Net Profit/ (Loss) from ordinary activities before tax	17.90	15.94	287.23
3. Net Profit/ (Loss) for the period after tax (before Exceptional items)	17.90	15.94	287.23
4. Net Profit/ (Loss) for the period after tax (after Exceptional items)	17.90	15.94	287.23
5. Other Comprehensive Income	-	-	-
6. Paid-up equity share capital	1,261.94	1,261.94	4,408.75
7. Reserves (excluding Revaluation Reserves as shown in the balance sheet of previous year)	4,404.00	4,404.00	4,404.00
8. Earnings per share (for continued operations)			
(a.) Basic	0.14	0.13	2.28
(b.) Diluted	0.14	0.13	2.28

Note : The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Bombay Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 duly approved by the Board of Directors in their meeting held on 22.01.2025. The full format of the Quarterly Financial Results are available on the Stock Exchange websites (www.bseindia.com) and also on the website of the company (www.triveniglassttd.com).

Sd/-
J. K. Agrawal
Managing Director

Place: Prayagraj
Date: 22.01.2025

GOALPOST INDUSTRIES LIMITED

Regd Office: 324A, 11th Floor, Aggarwal Plaza, Sector-14, Rohini, New Delhi-110085
Email id: gulmoharlimited@gmail.com, Tel: +91-9699919919, Website: www.goalposttd.in
CIN: L74110DL1982PLC013956

NOTICE

EXTRA- ORDINARY GENERAL MEETING

Notice is hereby given that the Extraordinary General Meeting of the members of Goalpost Industries Limited ("the Company") will be held on Saturday, February 15, 2025 at 11:00 A.M at 324A, 11th Floor, Aggarwal Plaza, Sector-14, Rohini, New Delhi-110085 ("the Meeting").

The Notice convening the Meeting has been sent to the members to their registered address electronically to those members who have registered their e-mail address with the Depositories/Company as on the cut-off date i.e Friday, January 17, 2025. Notice is available on the website of the Company (www.goalposttd.in).

The Company is providing to its members facility to exercise their right to vote on resolutions proposed to be passed at the Meeting by electronic means ("e-voting"). The communication relating to remote e-voting inter alia containing User ID and password, along with a copy of the Notice convening the Meeting, has been dispatched to the members. The format of communication for e-voting is available on the website of the Company: www.goalposttd.in and on the website of NSDL www.evoting.nsdl.com.

The remote e-voting facility shall commence on Wednesday, 12th February, 2025 from 9:00 A.M. and end on Friday 14th February, 2025 at 5:00 P.M. The remote e-voting shall not be allowed beyond the aforesaid date and time.

A person, whose name appears in the Register of Members/ Beneficial Owners as on the cut-off date (Record date), i.e., **Saturday 08th February, 2025** only shall be entitled to avail the facility of remote e-voting/voting at the Meeting. Any person who becomes member of the Company after dispatch of the Notice of the Meeting and holding shares as of the cut-off date may obtain the User ID and password inter alia by sending a request at evoting@nsdl.co.in. The detailed procedure for obtaining User ID and password is also provided in the Notice of the Meeting which is available on Company's website and NSDL's website. If the members already registered with NSDL for e-voting, he can use his existing User ID and password for casting the vote through remote e-voting. Member who have cast their vote(s) by remote e-voting may also attend the meeting but shall not be entitled to cast the vote(s) again.

RECORD DATE FOR EGM

NOTICE is also hereby given pursuant to applicable provision of the Companies Act, 2013 and applicable rules there under that the Company has fixed **Saturday 08th February, 2025** as the "Record Date" for the purpose of determining the members eligible to vote at the EGM.

For and on behalf of Board
Goalpost Industries Limited
Sd/-
Kalika Mishra
Company Secretary

Date: 22-01-2025
Place: New Delhi

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR RPL SOLAR POWER PRIVATE LIMITED

OPERATING IN THE BUSINESS OF GENERATING, TRANSMITTING, DISTRIBUTING, AND DEALING IN VARIOUS FORMS OF RENEWABLE AND CONVENTIONAL ENERGY AT MUMBAI (Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	RPL Solar Power Private Limited CIN: U40109MH2015PTC267777 PAN: AAHCR4419A
2. Address of the registered office	Regd. Office: Rahaiga Point Wing B, 7th Floor, Nehru Rd, Nr Shamrao Vihari Bank, Vakiola, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055.
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	No Fixed Asset available with Corporate Debtor
5. Installed capacity of main products/ services	No information available
6. Quantity and value of main products/ services sold	

